PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. I (1854 - 1855) Sir LAWRENCE PEEL postponed the motion (of which he had given notice for this day) for the first reading of a Bill "for the further improvement of the procedure of Her Majesty's Supreme Courts," which was not in a sufficiently forward state to be laid before the Legislative Council.

Mr. ALLEN moved that the Message from the Most Noble the Governor General in Council be printed and referred to a Select Committee for consideration as to what Office room and Establishment may immediately be required by the Legislative Council and their Clerk.

Agreed to.

Moved by the same that the said Committee consist of Mr. Grant, Mr. Malet, and the Mover.

Agreed to.
The Council adjourned.

Saturday, June 24, 1854.

PRESENT:

The Most Noble the Governor General, President,
Hon. Sir Lawrence Peel, Hon. Sir James Colvile,
Hon. J. A. Dorin,
Hon. Colonel Low,
Hon. J. P. Grant,
Hon. B. Peacock,

C, Allon, Esq.

The following Message from the Most Noble the Governor General in Council was brought by Colonel Low and read:—

MESSAGE No. 2.

The Governor General in Council informs the Legislative Council that he has appointed Baboo Prosonno Coomar Tagore to be Clerk Assistant of the Council on a Salary of Rupees 1,250 per mensem.

By order of the Governor General in

Council,

C. ALLEN,

Offg. Secy. to the Gort. of India.

COUNCIL CHAMBER, \{\}\)
The 23rd Junc, 1854. \{\}

Mr. GRANT moved the first reading of a Bill "to provide for the levy of duties of customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

Bill read a first time accordingly.

MR. PEACOCK moved that Standing Orders Nos. LVII and LVIII be suspended,

to enable him to move the first reading of a Bill "to facilitate the proceedings of the Commissioners appointed to inquire into matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Agreed to.

Moved by the same that the above Bill be now read a first time.

Bill read a first time accordingly.

Moved by the same that the Bill "to amend the law of arrest on mesne process in Civil actions in the Supreme Courts of Judicature, and to provide for the subsistence of destitute prisoners confined under Civil process of the said Courts" be referred to a Select Committee.

 $oldsymbol{A}$ greed to.

Moved by the same that the said Committee consist of Sir Lawrence Peel, Mr. Malet, and the Mover.

Agreed to.

Moved by the same that the Bill "to amend the law relating to the Office and duties of Administrator General" be referred to a Select Committee.

Agreed to.

Moved by the same that the said Committee consist of Sir Lawrence Peel, Mr. Allen, and the Mover.

 $oldsymbol{\Lambda}$ greed to.

SIR LAWRENCE PEEL gave notice that he would, on Saturday the 8th of July, move the second reading of the Bill "for the further improvement of the Law of Evidence."

Also of the Bill "for the general improvement of the Law."

The Council adjourned.

Saturday, July 1, 1854.

PRESENT:

The Most Noble the Governor General, President.

Hon. Sir Lawrenco Peol, Hon. Sir James Colvilo, Hon. J. A. Dorin, A. J. M. Mills, Esq. Hon. Colonel Low, Hon. J. P. Grant, Hon. B. Peacock, C. Allen, Esq.

THE CLERK presented the following Petitions:-

A Petition of the British Indian Association, praying that the Meetings of the Council may be made accessible to the public.

A Petition of the Bengal Chamber of Commerce, praying for the repeal of the Usury Laws.